

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5890/2014

(Arising out of impugned final judgment and order dated 24/10/2013 in WPCRL No. 406/2013 passed by the High Court of Kerala at Ernakulam)

UOI AND ORS

Petitioner(s)

VERSUS

SALEENA

Respondent(s)

(With appln. (s) for permission to file lengthy list of dates and stay and office report)

Date : 22/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. N.K. Kaul, ASG  
Ms. Ranjana Narain, Adv.  
Ms. Sadhana Sandhu, Adv.  
Mr. Bhuvan Mishra, Adv.  
Mr. B. Krishna Prasad, Adv.

For Respondent(s)

Mr. R. Basant, Sr. Adv.  
Mr. K.P. Rajgopal, Adv.  
Ms. V.S. Lakshmi, Adv.  
Mr. A. Venayagam Balan, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Arguments concluded.

Judgment reserved.

Learned counsel for the parties are at liberty  
to file written submission within two weeks.(Neeta)  
Sr. P.A.(H.S. Parashar)  
Court Master